

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 25**  
**TP (Co. Act)-43(PB)/2023**  
**(Old CP No. 06/2015)**

**IN THE MATTER OF:**

Embee Software Private Limited	...	Applicant/Petitioner
Vs		
Swash Convergence Technologies Limited	...	Respondent

**Order under Section 433(e)/433(f) of the Companies Act, 1956.**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Lzafeer Ahmad B F, Advocate  
For the Respondent :

**ORDER**

Ld. Counsel Mr. Lzafeer Ahmad for the Petitioner appeared through VC and stated that he has complied with the order dated 10.01.2024.

Ld. Counsel Mr. Manan Bansal for the Respondent also appeared through VC and he is not visible due to poor bandwidth and seeks time for a physical hearing.

At the request of Respondent Counsel, list the matter **on**  
**03.06.2024.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**  
-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**